CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor. Commercial Complex, Indiranagar, Bangalore-550 038.

Dated: 11 JUN 1993

APPLICATION NO(s). 534 of 1993.

Applicant(S)R. Naresh

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Respondent(s)Director, v/s. Central Food Technological Research Institute, Mysore.

- 1. Sri.R. Naresh. S/o.N.Ramu, No.C-21, Central Food Technological Research Institute, Mysore-570013.
- Sri.A.K.Patil, Advocate, No. 7, Judicial Officer's Layout, Rajamahal Vilas II Stage, Bangalore-560 094.
- The Controller of Administration, 3. Central Food Technological Research XXXXXXX Institute, Mysore-570013.
- Dr.S.R.Bhowmik, Director, C.R.T.R.I., Mysore-13.
- Sri.M.Mahadevaiah, Scientist. \$/o.Madegouda. Heed of the Department, E-14, F.P.D.E.,

C.F.T.R.I., Mysore-13.

SUBJECT:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Sench Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY/INTERIM ORDER passed by this Tribunal in the above said application(s) on Seventh June. 1993.

DEPUTY REGISTRAR JUD IC IAL BRANCHES.

BEFORE THE CENTRAL ADVINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE SEVENTH DAY OF JUNE 1993

Present:

Hon'ble Mr. V. Ramakrishnan ... Member [A]

APPLICATION NO.534/93

R. Naresh, Aged 41 years, Son of N. Radu, C-21, C.F.T.R.I. Quarters, Mysore-570 013.

... Applicant

[Shri A.K. Patil ... Advocate]

v.

- The Central Food Technological Research Institute, represented by its Controller of Administration, CFTRI, Mysore-13.
- Dr.S.R. Bhownik, Major, Director, CFTRI, Mysore-13.
- 3. M. Mahadevaiah, Major, S/o Madegowda, Presently working as Scientist, E-14, Head of the Deptt., F.P.D.E., CFTRI, Mysore.13.

... Respondents

This application having come up for admission before this Tribunal today, Hon'ble Vice Chairman, made the following:

ORDER

1. We see no substance in this application as all that has been done to the applicant is to shift him from one department to another department within the Central Food Technology Research Institute, Mysore. Technically it is treated as transfer but it is not a transfer at all and can now give the applicant any cause of action to approach this Tribunal. It is merely shifting

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him from one department to another department.

Learned counsel Shri A.K. Patil says that there is mala fide, etc. in this application. But we see nothing in the application, If the applicant thinks that he has been given a raw deal he can even now make a representation to the Director, CFTRI. Learned counsel says that the representation will not be productive because the Director is bent upon effecting the transfer. We do not think that the Director will take such a stance and if he does so he will be courting trouble. In the circumstances we direct the applicant to make a representation within two weeks from the date of this order. The respondent Director will consider and dispose off the same on its merit, without any predeliction in the matter if a representation is received within the time The Director will dispose off within two weeks from the date of receipt of the representation. With this observation we dispose of this application at the admission stage itself.

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